CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 554/TT/2026

Date: 18.11.2026

To,

Shri Zafrul Hasan,
Sr. General Manager (Commercial/RC),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Determination of transmission tariff for 2024-29 tariff block for assets under "Implementation of Bus Sectionalizer at 400kV level of 765/400/220kV Fatehgarh-III PS (Section-2)" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.**

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 03.12.2026:

i. Submit the details of the work for ACE claimed for Asset-1 during FY 2025-26 to FY 2028-29 and for Asset-2 during FY 2026-27 to FY 2028-29 under Regulation 24(1)(a) and 24(1)(b).

ii. Submit the Excel Tariff Forms with linked computations for Asset-2. Only the Tariff Forms of Asset-1 have been uploaded on E-Filing Portal. Petitioner to submit the Excel Tariff Forms for all the assets are uploaded.

iii. Submit the excel for liability flow statement for Asset-1 and Asset-2.

iv. Submit the linked excel of Notional IDC for Asset-1.

v. The Petition submitted that funds have been borrowed by way of inter-corporate loan from POWERGRID, whereas the IDC statement shows loans as PRTL Bond LXXVIII, Bond LXXX, Bond LXXXIII, HDFC-1, SBI LOC-V, SBI LOC-VI (IR Replacement) and Union Bank (IR Replacement). Submit the Board approval and the inter-corporate loan agreement(s) with POWERGRID.

vi. For Asset-1 and Asset-2, submit the detailed factor wise reasons of Time overrun with supporting documents for each specific reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format to establish the delay from SCOD to actual COD:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

vii. The SCOD of the assets is "01.01.2025 or matching timeframe of TS for evacuation of power from REZ in Rajasthan (20GW) under Ph-III Part-E1". The Petitioner has worked out the time over-run from 01.01.2025, and has also submitted that the assets were commissioned after the Part-E1 assets, which were commissioned from June, 2025 to April, 2026. Petitioner to submit:

a. The specific Part-E1 elements with which Asset-1 and Asset-2 were to be matched, their actual COD, and the time over-run, if any, with reference to these elements.
b. A copy of the CTUIL e-mail regarding revision in SCOD.

viii. Submit details of LD recovered during the commissioning of the project and its adjustment made. Also, for ACE claimed during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.

ix. Provide the following information for Asset-1 and Asset-2:

a. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard coded numbers downloaded from ERP Software.
b. Form 12 and 12-A for Asset-1 and Asset-2.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)